

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 1197/2021

JAIRAM

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Cr1.A. No. 1198/2021 (II)
(FOR GRANT OF BAIL ON IA 145978/2021)

Date : 02-11-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Abhishek Atrey, AOR
Ms. Ambika Atrey, Adv.
Ms. Vidyothma Jha, Adv.

For Respondent(s)

Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

In both the matters numbered above, fresh steps for the service of notice by usual mode to sole respondent shall be taken by the learned counsel for the appellant within a period of two weeks. In addition notice be issued through Ld. Standing Counsel representing State of Uttar Pradesh.

List again on 30.11.2022.

S.P.S. LALER
Registrar